

ITEM NO.11

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1420/2024

(Arising out of impugned final judgment and order dated 30-11-2023 in PIL No. 4/2023 passed by the High Court of Judicature at Bombay at Nagpur)

SWACCH ASSOCIATION, NAGPUR

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No.12236/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.12238/2024-EXEMPTION FROM FILING O.T. and IA No.14172/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Gopal Shankarnarayan, Sr. Adv.
Ms. Anindita Mitra, AOR
Mr. Satyajit Sarna, Adv.
Ms. Trisha Chandran, Adv.
Ms. Ragini Pandey, Adv.

For Respondent(s) Ms. Anagha S. Desai, Adv

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice returnable on 12 February 2024.
- 2 Ms. Anagha S Desai, counsel appearing on behalf of the fourth respondent accepts notice and seeks time to file a counter affidavit.

- 3 The counter affidavit shall be filed within a period of two weeks.
- 4 Till 12 February 2024, the fourth respondent shall maintain the *status quo* in all respects and no fresh construction shall be carried out.
- 5 List the Special Leave Petition on 12 February 2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR